

IN THE NATIONAL COMPANY LAW TRIBUNAL
SPECIAL BENCH, BENGALURU
(Through web-based Video-Conferencing Platform)

ITEM No.15
C.P.(CAA) No.35/BB/2023

IN THE MATTER OF:

M/s. TAAL Tech India Pvt. Ltd.

... Petitioner

Order under Section 230- 232 of Companies Act, 2013

Order delivered on: 04.01.2024

CORAM:

JUSTICE (RETD.) T. KRISHNAVALLI
HON'BLE MEMBER (JUDICIAL)

SH. MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner : Mr. S. Sathya Ganesh

For the ROC : Appeared

ORDER

1. Heard the Ld. Counsels for the Petitioner and the ROC
2. Pursuant to order dated 08.11.2023, reports have been filed by the ROC & RD, OL and IT Department, and Ld. Counsel for the Petitioner has also filed its replies thereto. The same are taken on record. However, it is seen that Ld. Counsel for the Petitioner has not yet complied with Para 4 of order dated 14.09.2023. Therefore, finally two weeks' time is granted to the Petitioner to comply with the same.
3. For further consideration, list the case on **08.02.2024**.

-Sd-
MANOJ KUMAR DUBEY
MEMBER (TECHNICAL)

-Sd-
T. KRISHNAVALLI
MEMBER (JUDICIAL)

Bhavya